

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-103**  
IB-839/ND/2020  
New Petition

**IN THE MATTER OF:**

HIGH GROUND ENTERPRISE LIMITED

Vs.

TELETECH INDUSTRIES PRIVATE LIMITED

....Applicant

.....Respondent

**SECTION**

U/s 9 IBC Code 2016

Order delivered on 24.09.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Shantanu

For the Respondent :

**ORDER**

In course of hearing, it has come to our notice that the petitioner has not enclosed the tracking report regarding the delivery of demand notice sent upon the respondent/Corporate Debtor, therefore, Ld. Counsel for petitioner seeks one week time to file the tracking report by filing supplementary affidavit. Prayer is allowed. Let the same be filed within one week from today.

**List the case on 01.10.2020.**

*-Sd/-*

**(K.K. VOHRA)**  
**MEMBER (T)**

*-Sd/-*

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**